

PROCEEDINGS OF THE DISTRICT JUDGE, KOZHIKODE

Present: Smt. P.Ragini District Judge

Sub: Estt. District Court, Kozhikode - Temporary appointment of L.D.Typist through Public Service Commission - Orders Issued.

Read: 1. Memo No.DV- (4)/13/2019 (2) Dated 09.05.2022 of the District Officer, Kerala Public Service Commission, District Office, Kozhikode.

2. This Court's O.M of even number dated 26.05.2022.

Order No. A1- 5372 / 2022

Kozhikode, dated: 28- 05 -2022

The following order of temporary appointment of **L.D.Typist** in the scale of pay of Rs.19000 - 43600 (PR) advised by the Kerala Public Service Commission under Rule 9 (a) (i) of Kerala State and Subordinate Service Rules 1958 is issued.

The appointment is also subject to Rule 3 of the General Rules 1958 and the rules issued by the Government from time to time. The candidate is informed that in case of their discharge from service for want of vacancy, they may either register their name in the office of the Public Service Commission from where they have been advised otherwise they will lose the right of probation in the department from where they have been discharged for want of vacancy or may wait their turn for re-appointment to the post in the Department in case they desire to continue in the post in which they have been discharged.

The candidate is informed that their appointment will be terminated without notice if the Department is not satisfied with the character and antecedents on subsequent verification. The advice of the candidate is subject to Rule 3 (C) of General Rules of K.S & S.S.R.

They are further informed that the application for correction of date of birth, if any needed in their case should be made within 5 years of their entry in service and the application for correction of date of birth in Service Register shall be submitted to the Government in the Administrative Department concerned through proper channel as envisaged in G.O.(P)No.45/91 P & ARD dated 30.12.1991.

The instruction to be followed by the candidates are shown below:

The candidates will produce the **Original One Time Verification Certificate, a certificate of conduct and character** in form No II as prescribed in G.O (P) No .156/88/Home S.S.B Department dated 12-12-1988 and **a medical Certificate of fitness** as prescribed in G.O.(P) No .20/2011/P & ARD dated -

30-06-2011, given by the competent authorities.

Oath of allegiance to the constitution should be administered to the candidates when they join duty. The incumbents should produce the details regarding their movable and immovable properties in the proforma prescribed in G O (P) No,171/16 Fin .dated 15.11.2016 at the time of joining in service . The presiding officers concerned shall verify the same and the fact may be recorded in the service book of the incumbents.The candidates must adhere the directions contained the GO read as llrd above strictly and they are directed to join duty within 15 days on receipt of this order failing which their appointment will be treated as cancelled.

The Presiding Officer concerned should satisfy himself the identity and signature of the candidate with reference to the **Original One Time Verification Certificate** before they are allowed to join duty . **A candidates who fails to produce Original One Time Verification Certificate shall not be admitted to duty under any circumstances** . If there is any discrepancy , the candidate should not be allowed to join duty and the fact should be reported to this office forthwith. After the candidate is allowed to join duty, the **Original One Time Verification Certificate** shall be kept under safe custody .

The appointment of the candidate shall be regularised only after obtaining a verification certificate from Kerala Public Service Commission. **For this purpose the concerned Presiding Officers shall forward an attested copy of the relevant pages of the Service Book of the candidate to this office as ordered in G.O.(P)No.20/2011/P&ARD, dated 30-06-2011 along with the Original One Time Verification Certificate after recording necessary entries.**

The presiding Officer concerned is further directed to verify the identification and Community / Non Creamy Layer Certificates in respect of the candidates advised against reservation turns at the time of joining duty .

Sl. No.	Name and Address of the candidates	Date of birth	Qualifications	Court in which appointed
1	Nizamidheen Abdulla K Kuniyil Kuniyil Vanimal Kozhikode, Pin-673 506.	17-01-1992	1.SSLC 2. Typewriting English and Computer Word Processing(Lower)KGTE 3. Typewriting Malayalam (Lower)KGTE	District Court, Kozhikode

Sd/-
DISTRICT JUDGE.

To

- 1 The candidate concerned **by registered post with acknowledgement due.**

Copy to:

1. The Registrar [District Judiciary], High Court of Kerala, Ernakulam (with C.L.).
2. The Court Manager, District Court, Kozhikode.
3. The Senior Superintendent, District Court, Kozhikode.
4. The Junior Superintendents II / III / IV/ DSA, District Court, Kozhikode.
- 5 The Secretary, K.C.J.S.O., District Committee, Kozhikode.
- 6 The Secretary, KDJECCS, District Committee, Kozhikode.
- 7 File.
- 8 Proceedings File.

//True Copy / Forwarded / By Order //


Sheristadar.

